

Central Administrative Tribunal
Principal Bench

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RA 183/99
in
OA 1962/94

New Delhi this the 20th day of September, 1999

Hon'ble Smt. Lakshmi Swaminathan, Member(J).
Hon'ble Shri S.P. Biswas, Member(A).

Shri B.M. Arya

... Applicant.

Versus

Union of India through

1. Secretary,
Department of Personnel & Trg.,
North Block, New Delhi.

2. Chairman,
UPSC,
Shahjahan Road,
New Delhi.

... Respondents.

ORDER (By Circulation)

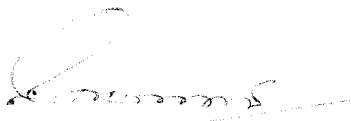
Hon'ble Smt. Lakshmi Swaminathan, Member(J).

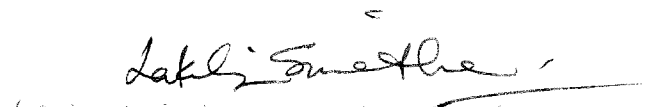
We have carefully perused the Review Application filed by the applicant in O.A.1962/94. It is alleged that there is an apparent error of fact and law in the impugned order dated 3.8.1999 as only the averments made by the respondents have been made the basis of the order. Applicant^{has} submitted that there has been miscarriage of justice as the facts and legal issues urged by him have not been taken by the Tribunal. He has further stated that no new ground has been taken in the RA and only the grounds taken in the O.A. have been reiterated. He has, therefore, prayed that the RA may be allowed to recall the impugned order dated 3.8.1999.

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2. The averments in the RA do not fall within the provisions of Order 47 Rule 1 CPC read with Sec. 22(3)(f) of the Administrative Tribunals Act, 1985. The impugned order is an oral order and has been given after perusal of the applicant's grievance as stated in the pleadings in O.A. and we are, therefore, unable to agree with the contentions of the review applicant that there is an error apparent in the impugned order because it is based only on the averments of the respondents. The review Application is accordingly rejected.


(S.P. Biswas)
Member(A)


(Smt. Lakshmi Swaminathan)
Member(J)

'Sd/